



MIZORAM STATE POLLUTION CONTROL BOARD

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No.H.88088/Poltn/50(83)/2021-MPCB /31-36 : Dated Aizawl, the 25th October, 2021

To,

The Divisional Head
UPC-I Division
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar,
Delhi - 110032

Subject: Hon'ble NGT order dt. 15.07.2021 in the matter of EA No. 05 of 2021 (WZ) in OA No. 94 of 2019 (WZ) titled as Deepak Rambhau Gawande Vs. the Commissioner, Akola Municipal Corporation & Ors. passed in O.A. No. 95/2018 – Aryavat Foundation – Vrs – M/s Vapi Green Enviro Ltd. & Ors

Ref: Your email dated 01.10.2021

Sir,

With reference to the subject and email cited above, may I inform you that the requested information has been submitted to your esteemed office vide letter even no. dated 16.09.2021 (copy enclosed).

May I resubmit herewith the status of compliance of CPCB Guidelines as on 31.08.2021 for favor of information and necessary action.

Yours faithfully,

Encl: As above


(C.L. LALDUHAWMA)
Member Secretary,

Mizoram Pollution Control Board

Memo No.H.88088/Poltn/50(83)/2021-MPCB /31-36 : Dated Aizawl, the 25th October, 2021

- Copy to:
1. The Consultant (Judicial), National Green Tribunal (Principal Bench), Faridkot House, Copernicus Marg, New Delhi-110001 for favor of information and necessary action.
 2. The Regional Director, CPCB, Regional Directorate – North East, TUM-SIR, Lower Motinagar, Near Fire Brigade H.Q. Shillong – 793014 for favor of information.


(C.L. LALDUHAWMA)
Member Secretary,
Mizoram Pollution Control Board



No.H.88088 Poltn 50(83)/2021-MPCB

Dated Aizawl, the 16th September, 2021

To,

The Divisional Head
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Subject: Hon'ble NGT order dt. 15.07.2021 in the matter of EA No. 05 of 2021 (WZ) in OA No. 94 of 2019 (WZ) titled as Deepak Rambhau Gawande Vs. the Commissioner, Akola Municipal Corporation & Ors. passed in O.A. No. 95/2018 – Aryavat Foundation – Vrs – M/s Vapi Green Enviro Ltd. & Ors

Ref: Y/L No.CM-13015/35/2021-UPC-I-HO-CPCB-HO dated 19.08.2021

Sir,

With reference to the subject and letter no cited above, may I submit herewith the compliance status of CPCB guidelines as on 31.08.2021 as per the prescribed format circulated by the CPCB in the matter of O.A. No. 400/2017 titled Westend Green Farms Society vs. UOI & Ors. for favor of information and necessary action.

Further, may I also inform you that the State Government have adopted and notified the 'Mechanism/Guidelines for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/ Cluster of Restaurants/ Hotels/ Motels/ Banquets etc' as per CPCB Guidelines vide No.C.18014/312/202-FST dt. 28.07.2021 in the matter of O.A. No. 400/2019.

Yours faithfully,

Encl: As above

(C.L. ALDUHAWMA)

Member Secretary,

Mizoram Pollution Control Board

Memo No.H.88088/Poltn/50(83)/2021-MPCB : Dated Aizawl, the 16th September, 2021

- Copy to:
1. The Consultant (Judicial), National Green Tribunal (Principal Bench), Faridkot House, Copernicus Marg, New Delhi-110001 for favor of information and necessary action.
 2. The Regional Director, CPCB, Regional Directorate North East, TUM-SIR, Lower Motinagar, Near Fire Brigade H.Q. Shillong - 793014 for favor of information.

(C.L. ALDUHAWMA)

Member Secretary,

Mizoram Pollution Control Board

COMPLIANCE STATUS ON CPCB GUIDELINES AS ON 31.08.2021 AS PER THE PRESCRIBED FORMAT CIRCULATED BY THE CPCB IN THE MATTER OF O.A. No. 400/2017

1	Name of State/UT: Mizoram			
2	Total No. of Units : Restaurants: NIL Hotels: 13 Motels: NIL. Banquets: No standalone banquets Marriage Hall: NIL. Other such type of units:			
3	Is there any Mechanism/Guidelines/Mitigation measures for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc.? (If yes, please enclose copy of the same)			Yes, incorporated in the CTE & CIO Conditions. The State Government adopted and notified the 'Mechanism/Guidelines for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/ Cluster of Restaurants/ Hotels/ Motels/ Banquets etc' as per CPCB Guidelines vide No.C.18014/312/2020-FST dt. 28.07.2021.
4.	Consents/Clearances/Control Options	Yes (No. of Units)	No (No. of Units)	Planning/Applied (No. of Units)
i)	Consent to Establish under Air/Water Act	22		
ii)	Consent to operate under Air/Water Act	13 (including 1 renewal)		
iii)	Permission for concerned Authorities in accordance with provisions of Noise Rules		No	
iv)	Permission for Ground Water Extraction from concerned Authorities, if required		No	
v)	Building Plan Approval from concerned Authorities		Nil as all the buildings are constructed before the notification of the AMC Building Regulations, 2012	Without diluting the guidelines, SOP shall be made.
vi)	Fire Safety Certificate/NOC from concerned Authorities		Nil as all the buildings are constructed before the notification/enforcement	

			of the AMC Building Regulations, 2012	
5.	Water Pollution Control			
	Main Water Source	Municipality water supply (13.Nos.)		
	Effluent Treatment Plant (ETP) provided	Yes, 13 units		
	ETP Compliance status	Complying (13 Nos.)		
	Rain Water Harvesting System (RWH) adopted		13	Incorporated in the CTO conditions since Oct., 2019. No CTO issued since 2018 except 1 renewal of CTO on 12.01.2021
	Sewerage Network available		No (under construction)	
	Unit connected to sewerage network		Nil	
6.	Air Pollution Control			
i)	Kitchen with proper ducting arrangements	Yes (13 Nos.)		
ii)	Main fuel for Kitchen/Heating/Ovens (LPG/PNG/CNG/etc.)	LPG (13 Nos.)		
iii)	Tandoors - Fuel used/Heating (Coal/Petcoke/LPG/PNG/etc.)		Nil	
iv)	DG Set Operation - Main fuel		Nil	
v)	DG Sets - Proper Stack Height		N.A.	Conditions for stack height are included in the Consent certificate in case D.G. sets are used.
7.	Solid Waste Management			
(i)	Proper storage & segregation facility within unit	Yes (13 Nos.)		
(ii)	Provision of composting facility		No. (13 Nos.)	
(iii)	Units having engagement with local body for collection./ processing of waste	Yes (13 Nos.)		
8.	Noise pollution control			
(i)	Permission from Authorities as per provisions of Noise Pollution (R & C) Rules, 2000.		No. There is no standalone banquets/ marriage hall & no noise nuisance observed so far. As such,	Without diluting the guidelines, SOP shall be made.

			permission is not demanded till date.	
(ii)	D.G. sets- compliance with stipulated standards.		Nil	NA
(iii)	Complaints received from local people			
9.	Parking & Other Issues			
(i)	Parking Provisions- Own/Contracted/Onroad parking nuisance.	Own parking (1 Nos.)	Contracted (12 Nos.)	
(ii)	Units having adequate parking facilities (Self/common)	Yes (13 Nos.)		

No.C.18014/312/2020 – FST
 GOVERNMENT OF MIZORAM
 ENVIRONMENT, FORESTS & CLIMATE CHANGE DEPARTMENT

NOTIFICATION

Dated Aizawl, the 28th July, 2021

In the interest of public service and in compliance of order of NGT dt.23.07.2020 and para 8 of the NGT order dt.04.02.2021 in O.A.No.400/2017 – Westend Green Farms Society-Vrs-Union of India & Ors, the Governor of Mizoram is pleased to notify State Specific Mechanism / Guidelines for Control of Pollution and Enforcement of Environmental Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc. for the State of Mizoram with immediate effect and until further order.

Sd/-LIANDAWLA
 Principal Secretary to the Govt. of Mizoram,
 Environment, Forests & Climate Change Department

Dated Aizawl, the 28th July, 2021

Memo No.C.18014/312/2020 – FST
 Copy to :-

1. Secretary to Governor, Mizoram.
2. Additional Chief Secretary to Chief Minister, Mizoram.
3. P.S to all Ministers/Speaker/Minister of State/Dy. Speaker, Mizoram.
4. Sr.P.P.S to Chief Secretary, Govt. of Mizoram.
5. Secretary, Public Health Engineering Department.
6. Secretary, Home Department.
7. Secretary, Urban Development & Poverty Alleviation Department.
8. Secretary, Commerce & Industries Department.
9. Director, Fire & Emergency Department, Govt. of Mizoram.
10. Controller, Printing & Stationery, Mizoram for publication in the Mizoram Gazette with 5 (five) spare copies.
11. Member Secretary, Mizoram Pollution Control Board.
12. Guard File.

(H.C. ZONUNTHARA)

Under Secretary to the Govt. of Mizoram,
 Environment, Forests & Climate Change Department
 Ph :- (0389) 2335237 (O)

